

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 7.11.2017

Misc. Application No. 292 of 2017
In
Appeal No.225 of 2017

Vinod Abrol
Flat no.3A, Durganiwas 622 Kharpali
Road, Khar-West, Mumbai – 52.

.....Appellant

Versus

1. Bombay Stock Exchange Ltd.
Investor Service Cell, Phiroze Jeejeebhoy
Tower, Dalal Street, Mumbai 400001.

2.R.R. Nabar & Co. Sharebrokers Pvt. Ltd.
Examiner Press Building, 31 Dalal Street,
Fort, Mumbai – 400 001.

..... Respondents

Mr. Vinod Abrol, Appellant-in-person.

Mr. Manish Chhangani, Advocate i/b Khaitan & Co. for the Respondent no.1.
Mr. Mohan S. Naidu, Representative for Respondent no.2.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G.Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. In view of the statement made by counsel for BSE that pursuant to the directions of this Tribunal dated 21st September, 2017 BSE has passed an order on 16th October, 2017 and forwarded the same to the appellant, we see no merit in the Miscellaneous Application.

2. Accordingly the Miscellaneous Application is disposed of with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G.Nair
Member